

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF PEREGRINE INDIA LOGIX
PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Peregrine India Logix Private Limited
2.	Date of incorporation of corporate debtor	26 April 2017
3.	Authority under which corporate debtor is incorporated / registered	ROC, Delhi
4.	Corporate Identity No. of corporate debtor	U93090DL2017PTC316793
5.	Address of the registered office and principal office (if any) of corporate debtor	310, T/F SACHDEVA CORPORATE TOWER, COMMERCIAL CENTRE, KARKARDOOMA, DELHI-110092.
6.	Insolvency commencement date in respect of corporate debtor	21.02.2022
7.	Estimated date of closure of insolvency resolution process	20.08.2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Shiv Nandan Sharma IBBI/IPA-001/ IP-P00384/2017-2018/10641
9.	Address and e-mail of the interim resolution professional, as registered with the Board	129 Navjeevan Vihar, Near Aurobindo College, New Delhi - 110017. sharmasn@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	129 Navjeevan Vihar, Near Aurobindo College, New Delhi - 110017 Peregrine.cirp@gmail.com
11.	Last date for submission of claims	07.03.2022(7th March, 2022)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	NA

Notice is hereby given that the Hon'ble National Company Law Tribunal, New Delhi Bench-V has ordered the commencement of a corporate insolvency resolution process of the Peregrine India Logix Private Limited on 21 st February 2022

The creditors of Peregrine India Logix Private Limited are hereby called upon to submit their claims with proof on or before 07/03/2022 (7th March 2022) to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Shiv Nandan Sharma

Regd No. IBBI/PA-001/ IP-P00384/2017-2018/10641

25 th February, 2022

New Delhi -110017

and person dealing with the original share certificates shall be doing so at his/her own risk as to the cost and consequences and the company will not be responsible for it any way

Dated: 25/02/2022

For Bharat Stars Services (Delhi) Pvt. Ltd

Place: New Delhi

Company Secretary

FORM A

PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF PEREGRINE INDIA LOGIX PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor	PEREGRINE INDIA LOGIX PRIVATE LIMITED
2. Date of incorporation of Corporate Debtor	26 April 2017
3. Authority under which corporate debtor is incorporated / registered	ROC, Delhi
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U93090DL2017PTC316793
5. Address of the registered office and principal office (if any) of corporate debtor	310, T/F Sachdeva Corporate Tower, Commercial Centre, Karkardooma, Delhi- 110092.
6. Insolvency commencement date in respect of corporate debtor	21.02.2022
7. Estimated date of closure of insolvency resolution process	20.08.2022
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Shiv Nandan Sharma Reg. No.: IBB/IPA-001/ IP-P00384/2017-2018/10641
9. Address and e-mail of the interim resolution professional, as registered with the Board	129 Navjeevan Vihar, Near Aurobindo College, New Delhi -110017. Email: sharmasn@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	129 Navjeevan Vihar, Near Aurobindo College, New Delhi -110017. Email: peregrine.cirp@gmail.com
11. Last date for submission of claims	07.03.2022 (7th March, 2022)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	NIL
13. Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	N.A.
14. (a) Relevant forms and (b) Details of authorized representatives are available at:	N.A.

Notice is hereby given that the Hon'ble National Company Law Tribunal, New Delhi, Bench -V, has ordered the commencement of a corporate insolvency resolution process of the **Peregrine India Logix Private Limited** on **21st February 2022**

The creditors of **Peregrine India Logix Private Limited** are hereby called upon to submit their claims with proof on or before **07/03/2022 (7th March 2022)** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Date: 25.02.2022

Shiv Nandan Sharma

Place: New Delhi

Reg No: IBB/IPA-001/ IP-P00384/2017-2018/10641



प्रपत्र ए

सार्वजनिक उद्घोषणा

[भारत दिवाला तथा दिवालिवा मंडल (कॉर्पोरेट व्यक्तियों के लिए दिवाला प्रस्ताव प्रक्रिया)
विनियमन, 2016 के विनियमन 6 के अंतर्गत]

पेरग्राइन इंडिया लॉजिक्स प्राइवेट लिमिटेड के क्रेडिटर्स के ध्यानाथ

संबंधित विवरण

1.	कॉर्पोरेट ऋणधारक का नाम	पेरग्राइन इंडिया लॉजिक्स प्राइवेट लिमिटेड
2.	कॉर्पोरेट ऋणधारक के निगमन की तिथि	26 अगस्त, 2017
3.	यह प्राधिकरण जिसके अंतर्गत कॉर्पोरेट ऋणधारक निगमित/पंजीकृत है	कम्पनी रजिस्ट्रार, दिल्ली
4.	कॉर्पोरेट पहचान संख्या/कॉर्पोरेट ऋणधारक का लिमिटेड लाएफिलिटी पहचान संख्या	U93090DL2017PTC316793
5.	कॉर्पोरेट ऋणधारक के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई हो) का पता	310, टी.एच. सचदेवा कॉर्पोरेट टावर, कॉमर्सियल सेंटर, कडकड़ टुमा, दिल्ली-110032
6.	कॉर्पोरेट ऋणधारक के संदर्भ में दिवाला आरंभ होने की तिथि	21.02.2022
7.	दिवाला प्रस्ताव प्रक्रिया के समापन का अनुमानित तिथि	20.08.2022
8.	अंतरिम प्रस्ताव प्रक्रियनल का नाम, पंजीकरण संख्या, जो अंतरिम प्रस्ताव प्रक्रियनल के रूप में कार्यरत है	शिव नंदन शर्मा; पंजी. सं. IBBI/IPA-001/IP-P00384/2017-2018/10641
9.	बोर्ड में यथा पंजीकृत अंतरिम प्रस्ताव प्रक्रियनल का पता एवं ईमेल:	129, नवजीवन विहार, आर्यवन्दी कॉलेज के निकट, नई दिल्ली-110017 ईमेल: sharmasn@gmail.com
10.	अंतरिम प्रस्ताव प्रक्रियनल के साथ पत्राचार के लिये प्रयुक्त होने वाला पता तथा ईमेल	129, नवजीवन विहार, आर्यवन्दी कॉलेज के निकट, नई दिल्ली-110017 ईमेल: peregrine.cirp@gmail.com
11.	दावे जमा करने की अंतिम तिथि	07.03.2022 (7 मार्च, 2022)
12.	क्रेडिटर्स का वर्ग चाहे कोई हो, धारा 21 की उप धारा (6ए) के उपबंध (बो) के अंतर्गत, अंतरिम प्रस्ताव प्रक्रियनल द्वारा सुनिश्चित किया गया	निल
13.	किसी वर्ग में क्रेडिटर्स के प्राधिकृत प्रतिनिधि के रूप में कार्य करने के लिये पहचान किये गये इन्वॉल्वेन्सी प्रक्रियनल का नाम (प्रत्येक वर्ग से तीन नाम)	एन ए
14.	(क) संबंधित प्रपत्र तथा (ख) प्राधिकृत प्रतिनिधियों का विवरण उपलब्ध है	एन ए

एतद्वारा सूचित किया जाता है कि राष्ट्रीय कम्पनी विधि अधिनियम, नई दिल्ली, पीठ- V ने 21 फरवरी, 2022 को पेरग्राइन इंडिया लॉजिक्स प्राइवेट लिमिटेड के संदर्भ में कॉर्पोरेट इन्वॉल्वेन्सी प्रस्ताव प्रक्रिया शुरू करने का आदेश दिया है। एतद्वारा पेरग्राइन इंडिया लॉजिक्स प्राइवेट लिमिटेड के क्रेडिटर्स को निर्देश दिया जाता है कि प्रगति ६. 10 में वर्णित पत्र पर अंतरिम प्रस्ताव प्रक्रियनल के पास 07.03.2022 (7 मार्च, 2022) को या उससे पूर्व प्रमाण के साथ अपने दावे जमा करें।

फाइनेसियल क्रेडिटर्स केवल इलेक्ट्रॉनिक पद्धति से ही प्रमाण के साथ अपने दावे का प्रमाण जमा कर सकते हैं। अन्य सभी क्रेडिटर्स व्यक्तिगत, डाक द्वारा अथवा इलेक्ट्रॉनिक माध्यमों से प्रमाण के साथ अपने दावे जमा कर सकते हैं। दावे का वस्तु अथवा प्रामाण प्रमाण जमा करने पर दंडित किया जा सकता है।

तिथि: 25.02.2022

स्थान: नई दिल्ली

पंजीकरण सं.: IBBI/IPA-001/IP-P00384/2017-2018/10641

हस्ता/-

शिव नंदन शर्मा

जबकि, अधो
अधिकारी के
अधिनियम, 2
धारा 13 (12)
जारी की थी
कुमार शर्मा,
कालेज, नो
दिल्ली-1100
ओमैक्स ग्रां
द्वारा इसके
फेज-2, न
242.27.664
शशि पर अ
उद्भूत होने
60 दिन के
यहां ऊपर र
की अवधि छ
में वर्णितानु
कर्जदार / स
हित (प्रवर्तन
उसको प्रवर्त
को प्राप्त क
यहां ऊपर व
से उदात्त सम
सम्पत्तियों क
बकाया और
मात्र) का मु
वसूली की नि
ही किया जा
कर्जदार / स
संबंध में उ
कर्जदार "पी
या अंतरण स
प्रत्याभूत आ
की बिछी य

सम्पत्ति के
अशोक को-
अपार्टमेंट न
दिल्ली-1100
चौहद्दी : उ

तिथि : 24-
स्थान : मुंबई

